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परिवहन, विमान-चालन, नौवहन और पर्यटन मंत्री (श्री एन० संजीव रेड्डी) : (क) कमण: 2276 और 2556

(ख) कमश: 99 और 388

(ग) खराव गाड़ियों को ठीक होने के प्रमाणपत्नों का दिया जाना : पुनर्नवीकरण करना नामंजूर कर दिया गया और संवद्ध व्यक्तियों को "तुटिजापक" (डिफेक्ट मेमों) जारी किये गये, जिससे टैक्सी/स्कूटर चालक अपनी गाड़ियों को किराये के लिये इस्तेमाल न कर सकें। इन गाड़ियों को चलाने के लिये ठीक होने के प्रमाणपत्न तभी दिये गये/पुनर्न-वीक्रत किये गये जवकि उनके मीटरों की ठीक तरह से मरम्मत कर ली गई और वे ठीक भाड़ा प्रभार अंकित करने लगे तथा दिल्ली के परिवहन विभाग के निरीक्षण मंडल ढारा फिर से जांच लिये गये।

t[THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY) : (a) 2,276 and 2,556 respectively.

(b) 99 and 388 respectively.

(c) The grant/renewal of certificates of fitness in respect of the vehicles involved was refused and 'defect memos' were issued to the persons concerned, thus preventing the taxi/scooter operators from using their vehicles for hire. Certificates of fitness of these vehicles were granted/renewed only after their meters had been properly repaired and set right to record the correct hire charges and produced before the Board of Inspection of the Transport Department, Delhi, for rechecking.]

इंदिल्ली में टेंक्सियां चलाने के लिये प्रार्थना-पत्न

687. श्री विमलकुमार मग्नालालजी जोरड़ियाः क्या परिवहन, विमान-चालन, नौकहन ग्रौर पर्यटन मंत्री यह बताने की कुपा करेंगे किः

(क) दिल्ली में टैक्सियां चलाने के लिये दिल्ली रीजनल ट्रांसपोर्ट अथारिटी के समक्ष कितने प्रार्थयों के प्रार्थना-पत्न विचाराधीन हैं ;

(ख) सब से पुराना प्रार्थना-पत्न किसका है और किस दिनाक का है ; और

(ग) उपरोक्त भाग (ख) में उल्लि-खित प्रार्थना-पत्न को न निबटाने के क्या कारण हैं ?

^[APPLICATIONS FOR PLYING TAXIS IN DELHI

687. SHRI V. M. CHORDIA : Will the Minister of TRANSPORT, AVIATION, SHIP-PING AND TOURISM be pleased to state :

(a) the number of applicants whoso applications for plying taxis in Delhi that are pending with the Delhi Regional Transport Authority;

(b) the name of the applicant whose application is the oldest along with the date of submission of that application; and

(c) the reasons why the application referred to in part (b) above has not been disposed of ?]

परिवहन, विमान-चालन, नौवहन और पर्यटन मंत्री (श्री एन० संजीव रेड्डी)ः(क) शन्य ।

(ख) और (ग) प्रभ्न नहीं उठता है।

t[THE MINISTER OP TRANSPORT, AVIATION, SHIPPING AND TOURISM (Shri N. Sanjiva Reddy) : (a) Nil.

(b) and (c) Do not arise.]

§HOTEL DEVELOPMENT FUND

791. SHRI M. S. OBEROI: Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government have under consideration a proposal to set up a Hotel Development Fund to finance intending private hoteliers in the country to establish new hotels;

t[] English translation.

{Transferred from the 19th August, 1966. transferred from the 24th August, 1966.

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(b) if so, brief outlines of the proposal; and

(c) when a final decision is likely to be taken in the matter ?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SIIRI N. SANJIVA R|EDDY) : (a) to (c) Government recently examined the question of setting up a Hotel Development Fund to finance hotel projects by private industry. The question is under consideration.

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PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE KERALA SURVEY AND BOUNDARIES ACT, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. D. MISRA) : Madam, with your permission and on behalf of Shri C. Subramaniam I lay on the Table, under sub-section (3) of section 22 of the Kerala Survey and Boundaries Act, 1961, a copy of Notification S.R.O. No. 285/66, dated the 19th July, 1966, issued by the Government of Kerala, [Placed in Library. *See* No. LT-6844/66.]

REPORT OF THE EDUCATION COMMISSION (1964-66)—EDUCATION AND NATIONAL DEVELOPMENT

THE MINISTER OF EDUCATION (SHRI M. C. CHAOLA): Madam, I lay on the Table a copy of the Report of the Education Commission (1964-66)—Education and National Development. [Placed in Library. *See* No. LT-6940/66.]

NOTIFICATIONS ISSUED BY THE KERALA GOVERNMENT UNDER THE MOTOR VEHICLES ACT, 1939

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND AVIA-TION (SHRI C. M. POONACHA): Madam, I lay on the Table a copy each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, issued by the Government of Kerala :—

on the Table

- (i) Notification S.R.O. No. 271/66, dated the 27th June, 1966.
- (ii) Notification S.R.O. No. 272/66, dated the 27th June, 1966.

[Placed in Library. *See* No. LT-6852/66 for (i) and (ii).]

THE SEAMEN'S PROVIDENT FUND SCHEME, 1966

SHRI C. M. POONACHA : Sir, I also beg to lay on the Table a copy of the Ministry of Transport, and Aviation (Department of Transport, Shipping and Tourism) Notification G.S.R. No. 1206, dated the 27th July, 1966, publishing the Seamen's Provident Fund Scheme, 1966, under section 24 of the Seamen's Provident Fund Act, 1966. [Placed in Library. .Vet-No. LT-6848/66.]

THE INDIAN MERCHANT SIUPPINO (LIFE SAVING APPLLANCES) AMENDMENT RULES, 1966

SHRI C. M. POONACHA : Sir, I also beg to lay on the Table a copy of the Ministry of Transport and Aviation (Department of Transport, Shipping and Tourism) Notification G.S.R. No. 1256, dated the 30th July, 1966, publishing the Indian Merchant (Life Saving Appliances) Shipping Amendment Rules, 1966, under sub-section (3) of section 458 of the MeEchant Shipping Act, 1958, [Placed in Library. See No. LT-6959/66.]

NOTIFICATION ISSUED BY THE KERALA GOV-ERNMENT UNDER THE MOTOR VEHICLES Act, 1939

Simi C. M. POONACHA: Sir, I also beg to lay on the Table a copy of the Notification S.R.O. No. 1 301/66, dated the 3rd August, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, issued by the Government of Kerala. [Placed in Library. *See No.* LT-6852/66]